

Title: Need to sanction four-laning of NH No. 222 (KM 471 to 476/00) in Parbhani Parliamentary Constituency, Maharashtra.

SHRI GANESHRAO NAGORAO DUDHGAONKAR (PARBHANI): I would like to bring in your kind notice that the work of four laning of NH-222 KM 471/200 to 476/00 was sanctioned in the annual plan of 2011-12. Accordingly, the estimate was prepared and submitted for sanction by the Ministry. In spite of pursuing this matter from time to time, the work is not yet sanctioned. Due to heavy traffic on the road & so many educational institutions & offices on this road near about 60-70 innocent people have lost their lives & many more are crippled with bodily infirmities and according to police record 218 accidents have taken place since last three years.

At the same time, NHAI has conducted the survey for bypass of Parbhani City covering the above length. But due to paucity of funds and non-feasibility of the project, the above work was not sanctioned last year. As per the NHAI information, this four laning work will not be taken up for, at least six to seven years. The Chief Minister, Government of Maharashtra has also recommended this four laning work as it is essential.

I have personally met the Hon'ble Minister of Transport and National Highways several times during the last three years for the early sanction of the work. He had promised me that he will sanction the work, but I am sorry to say that, no action has been taken so far.

I, once again, request the Government to accord the sanction and take appropriate steps to save the life of the common man residing in this area of Parbhani, at the earliest.